

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). As reported by Delhi Development Authority commercial plots developed by DDA its various district centres/community centres/local shopping centres and other shopping centres are disposed of by auction as a matter of policy. The auction purchaser is permitted to construct the building in accordance with the building plan sanctioned by the D.D.A. or other local authorities concerned after he has paid the premium of the plot. However, no such instance of construction of multi-storied building illegally on land acquired by DDA by a big builder is in the knowledge of DDA.

(c) Does not arise in view of reply to (a) and (b) above.

Farm Houses in South Delhi

6456. SHRI SHIV SHARAM VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of farm houses are being constructed unauthorisedly in South Delhi; and

(b) if so, the steps proposed to be taken by the Government to check this practice?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Municipal Corporation of Delhi (MCD) have reported that unauthorised construction in agricultural green belt is taking place.

(b) MCD is taking action under section 334 & 344 of the DMC Act.

[English]

Contracts Undertaken by Projects and Development India Ltd.

6458. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) the brief particulars of the contracts undertaken by the Projects and Development India Ltd., Sindri with the name of the clients, the data of the contract, the data of completion of the contract, the original estimate and the final cost of contract;

(b) the number of contracts in hand with the name of the clients, the data of contracts, the period of completion and the estimated cost; and

(c) whether the Union Government have reviewed the performance of this Corporation recently and if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICAL AND FERTILISERS (DR. CHINTA MOHAN): (a) Brief information in respect of major contracts undertaken by Projects & Development India Limited (PDIL), along with the names of the clients, the date of contract, date of completion of the contract, PDIL's fee and final cost estimate of PDIL in executing the job is given in the enclosed statement I.

(b) The information in respect of contracts in hand, along with the names of clients, date of contract, and estimated cost (i.e. PDIL's fee) is given in enclosed statement II.

In respect of contracts on hand, it is not possible to indicate the period of completion since it depends upon various factors beyond the control of the consultants.

(c) On the basis of recent review, it has been observed that PDIL is a sick company and it has to be referred to the Board for Industrial and Financial Reconstruction as per the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985.